

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 2
(IB)-24(PB)/2020

IN THE MATTER OF:

Sharad Chaudhary & Ors.

.... Applicant/petitioner

v.

CHD Developers Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 03.01.2020

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the petitioner: Mr. Sanjay Dhawan, Adv.

ORDER

Notice of the petition.

Mr. C. S. Gupta, Ld. Counsel for the corporate debtor accepts notice. A copy of the paper book has been handed over to him. Reply, if any, be filed within two weeks with a copy in advance to the counsel for the petitioner.

List for further consideration on 15.01.2020.

—sd—

(M.M.KUMAR)
PRESIDENT

—sd—

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)